

Seventeenth Loksabha

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Title: Issue regarding revision of pension of BSNL pensioners.

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Sir, this is regarding the revision of pension for BSNL pensioners.

The employees of the Department of Telecommunications, who were absorbed in BSNL are covered under the CCS (Pension) Rules, 2021. As per this statutory rule, 100 per cent liability of pension and also the family pension lies with the Government of India with no relativity with BSNL financial position. The serving employees have been getting their pay from the BSNL. Unfortunately, the Department of Telecommunications links pension revision with pay revision of employees.

Sir, during their service, their master is BSNL, and after their retirement, their master is the Department of Telecommunications. They are at par with the Central Government pensioners in all respects, be it commutation or retirement gratuity.

Sir, the Government implemented the 7th CPC recommendations for more than 60 lakh Central Government pensioners. The BSNL pensioners got their pension revised in 2007 which got due after 10 years. So, I demand pension revision to be done by merging pension and DR with 32 per cent weightage, as recommended by the 7th CPC. The Department of Telecommunications should take the decision immediately in this regard. I would also request the hon. Minister concerned to take immediate action in this regard.

